

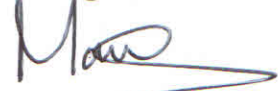


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 16.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 129/17 in CP(IB) No.66/BB/ 2017	-	For Hearing on IA	Rule-4 of IB	Axis Bank Ltd Vs Lotus Shopping Centres Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	SHARAN A. KUKREJA ANUMESH BISHT FOR CYRIL AMARCHAND MANGADAS.	APPLICANT	
2	B. C. THIRUVENBADM	ADVOCATE FOR RESPONDENT	
3	MANIK BT.	- " -	

**ORDER**

Counsel for Petitioner is present. Counsel for Respondent is also present. I.A 129/17 is listed today. It is brought to the notice that, Hon'ble High Court of Karnataka has passed an order that, no advance order is to be passed against Respondent <sup>evx</sup> <sup>pending matter</sup> herein before the Hon'ble High Court of Karnataka. In view of the directions of Hon'ble High Court of Karnataka the matter is to be adjourned. It is also brought to the notice of the Tribunal that, whatever information has sought in IA 129/17 was already submitted by the Petitioner/Axis Bank. Counsel for Respondent informed that, information sought in IA 129/17 was furnished by the Bank as mentioned in the objections. In view of the matter, there is no urgency to pass an order in IA 129/17. Therefore, both IA 129/17 and main petition listed on 3/11/2017. Counsel for Respondent has undertake to file final objections by 3/11/2017, without prejudice to the rights of the Respondents <sup>before</sup> by the Hon'ble High Court of Karnataka. Counsel for Respondent is directed to serve a copy of the final objections on the Counsel for Petitioner before 03/11/2017.

  
Member (T)

  
Member (J)